

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/00483 OF 2014
Cuttack, this the 26th day of June, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)
HON'BLE MR. R.C. MISRA, MEMBER (Admn.)

Suryamani Sethy,
Aged about 68 years,
Son of Late Pandab Sethy,
Retired Head Trackman/Engineering (O/L)/
East Coast Railway/ Bhadrak,
Permanent resident of
Vill.- Gandagara, PO- Kenduapada,
PS/ Dist- Bhadrak, Odisha.

.....Applicant

Advocate(s)... M/s. N.R. Routray, T.K. Choudhury, S.K.Mohanty, Smt. J. Pradhan

VERSUS

Union of India represented through

1. The General Manager,
East Coast Railway, E.Co.R.Sadan,
Chandrasekharpur, Bhubaneswar,
Dist-Khurda.
2. Sr. Divisional Personnel Officer,
East Coast Railway, Khurda Road Division,
At/PO- Jatni, Dist-Khurda.
3. Sr. D.E.N./ Co-ordn.,
East Coast Railway, Khurda Road Division,
At/PO- Jatni, Dist-Khurda.
4. Sr. Divisional Financial Manager,
East Coast Railway, Khurda Road Division,
At/PO- Jatni, Dist-Khurda.
5. Financial Advisor & Chief Accounts Officer (Pension),
East Coast Railway, E.Co.R. Sadan,
Chandrasekharpur, Bhubaneswar,
Dist-Khurda.

..... Respondents

Advocate(s)..... Mr. T. Rath



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ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Learned Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The applicant has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985, praying for a direction to the Respondents to revise his pay as per RBE No. 160/2008 in PB-I (Rs. 5200-20200/-) with GP Rs. 1800/- w.e.f. 01.01.2006, issue revise PPO and pay the consequential financial benefits. Mr. Routray brought to our notice the representation dated 03.02.2014 made by the applicant to Financial Advisor & Chief Accounts Officer (Pension), i.e. Respondent No.5, copy of which has also been forwarded to Respondent Nos. 3 and 4.

3. Mr. Rath, Ld. Standing Counsel for the Railways, submits that case of the applicant can be dealt administratively by Respondent No.3 and any financial benefit can be granted by Respondent No.4. However, he has no immediate instruction as to whether any such representation, as claimed by the applicant, has really been submitted by him on 03.02.2014 and if so, the status thereof.

4. Be that as it may, since it is the positive case of the applicant that no decision has been communicated to him on the representation submitted on 03.02.2014, without entering into the merit of this matter, this OA is disposed of at this admission stage with direction to Respondent Nos. 3 and 4 to consider the grievance of the applicant as referred by him in his



representation, if the same is still pending, keeping in mind the provisions as well as rules and regulations of the Railways and communicate the decision thereof, in a well-reasoned order to the applicant within a period of 60(sixty) days from the date of receipt of copy of this order. If upon such consideration applicant is found to be entitled to the benefits claimed by him then expeditious steps be taken by the Respondents to extend such benefits to the applicant within a period of 90 days from the date of such consideration.

5. As agreed to by Ld. Counsel for both the sides, copy of this O.A., along with the copy of this order, be transmitted to Respondent Nos. 2, 3 and 4 by Speed Post at the cost of the applicant, for which Mr. Routray, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 27.06.2014.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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